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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 525/2022**

IN THE MATTER OF:

Laxmi

...Applicant

Vs

Ministry of Environment Forests & Climate &
Change & Ors.

...Respondents

I N D E X

<u>Si. No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	CLARIFICATION AFFIDAVIT ON BEHALF OF SDM (SAKET) IN COMPLIANCE OF ORDER DATED 24.07.2025	1-7

FILED BY:

NEW DELHI
DATED: 29.08.2025


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BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI
ORIGINAL APPLICATION NO 525 OF 2022

IN THE MATTER OF:

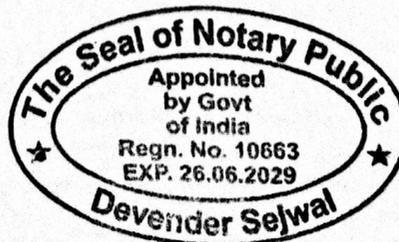
LAXMI ... APPLICANT
VERSUS
M.O.E.F. & Ors. ... RESPONDENTS

**AFFIDAVIT IN TERMS OF ORDER DATED 24/07/2025 ON BEHALF OF
RESPONDENT NO. 2**

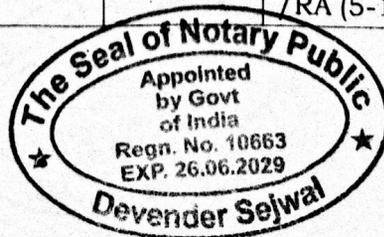
MOST RESPECTFULLY SHOWETH:

That, I Anita Yadav, presently posted as SDM (Saket) having office at M.B. Road, Saket, New Delhi, do hereby solemnly affirm and state as under:

1. That, this Hon'ble Tribunal issued directions vide order Dated 26.03.2025 to the Respondent NO. 2 SDM, Saket to file report on the basis of the revenue record as to ownership and / or possession of Respondents NO. 8 to 12 with all relevant particulars regarding execution of transfer deeds and sanctioning of mutations in their favour. Accordingly, revenue record pertaining to khasra no. 725, 729, 730, 848, 954, 961, 969 & 963 along with mutation record was submitted vide compliance report in terms of order dated 26.03.2025. Revenue record as to ownership, possession of respondent no. 8 to 12 is as follows :

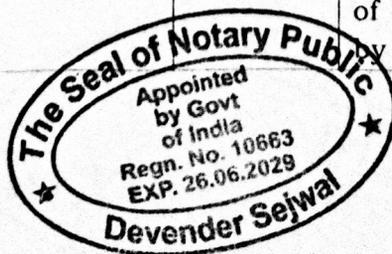


Respondent NO.	Respondent Name	Khasra NO.	Possession/Mutation details
8	Hans Foundation	963 (4-0)	<p>Min (4-0) was recorded in name of Prem Chand vide mutation order 713/SDM/RA dated 17.01.1981 (Page 2421/66 of reply dated 02.06.2025).</p> <p>Which was transferred to Ajay Chandra and Sanjay Candra vide mutation no. 1306 order by tehsildar Mehrauli dated 29/09/1987 (Page 2422/67 of reply dated 02.06.2025).</p> <p>Further, this 4-0 land was mutated in the name of Radha Swami Satsang Vyas vide mutation No. 1460 order by Tehsildar Mehrauli dated 26/09/1988 (Page 2423/67 of reply dated 02.06.2025).</p> <p>Further, this 4-0 land was mutated in the name of Hans Foundation vide mutation No. 3299 order by Tehsildar dated 24/08/2015. (Page 2423/68) and sale deed no. 2304 dated 01.05.2015 at page no. 2429/74 of reply dated 02.06.2025)</p>
9	Hans Cultural Center		No revenue record has been found in the name of Hans Cultural Center.
10	M/s RGBS Estate Pvt. Ltd.	730 (1-17)	Vide order dated 3110 O4 no. 1199 by order SDM /RA (5-17) was recorded in



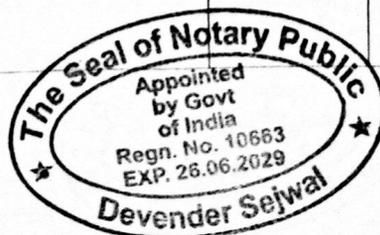
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			<p>the name of Teja S/o Tofa etc. (page 2398/43 of reply dated 02.06.2025)</p> <p>Subsequently Min (1-17) out of Min (5-17) was mutated in the name of Mam Kaur then in the name of Rejesh Sehgal, subsequently in the name of B.D. Sharma, Then in name of M/s Kohli Pvt. Ltd. And subsequently in name of RGSB Estate private limited vide mutation no. 3000 vide order NT (HK) dated 25.05.2011 (Page 2406/51 of reply dated 02.06.2025).</p>
		961 (2-01)	<p>As per khasra girdawari of 1984-85 Renu K Uttam is the recorded order for Min (4-10) subsequently additional Min (3-04) has been mutated in the name of Renu K Uttam by order by tehsildar Merhaulti O4 1531 dated 24.02.1989 out of which Min (2-01) was mutated in the name of M/s RGSB Estates Pvt. Ltd. Vide mutation no. 2866 vide order by NT (HK) dated 01.05.2007 (Page 2419-20/64-65 of reply dated 02.06.2025)</p>
11	Ashon Estates Pvt. Ltd.	961 Min (5-13)	<p>As per khasra girdawari of 1984-85 Renu K Uttam is the recorded order for Min (4-10) subsequently additional Min (3-04) has been mutated in the name of Renu K Uttam by order by tehsildar Merhaulti O4</p>



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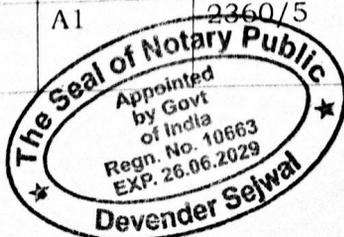
		<p>1531 dated 24.02.1989 out of which Min (5-13) was mutated in the name of M/s Ashon Estates Pvt. Ltd. Vide mutation no. 2865 vide order by NT (HK) dated 01.05.2007 (Page 2419-20/64-65 of reply dated 02.06.2025)</p>
	963 (2-0)	<p>Vide RA order dated 30.07.1980 O4 no. 666 (6-08) land was given to Trilok Nath (Page 2410/55 of reply dated 02.06.2025)</p> <p>Futher, Min (2-0) was mutated in the name of Renu K Uttam and subsequently in name of M/s Ashon Estates Pvt. Ltd. By mutation no. 2865 vide order by NT (HK) dated 01.05.2007 (Page 2419-20/64-65 of reply dated 02.06.2025)</p>
	969 (1-0)	<p>Vide mutation no. 713 order by SDM / RA dated 17/01/1981 min (1-0) was recorded in the name of Prem Chand, then in the name of Ajay Chandra and Sanjay Chandra, Then in the name of Radha Swami Satsang Vyas and subsequently in the name of Hans foundations vide mutation 3299 vide order tehsildar Saket dated 24.08.2015 As per khasra girdawari of 1984-85 Renu K Uttam is the recorded order for Min (4-10) subsequently additional Min (3-04) has been</p>



			mutated in the name of Renu K Uttam by order by tehsildar Merhaulti O4 1531 dated 24.02.1989 out of which Min (5-13) was mutated in the name of M/s Ashon Estates Pvt. Ltd. Vide mutation no. 2865 vide order by NT (HK) dated 01.05.2007 (Page 2423-24/68-69 and sale deed no. 2304 dated 01.05.2015 page No.2429/74 of reply dated 02.06.2025)
12	M/s RGD Estates Pvt. Ltd.	954 (7-11)	Vide RA order dated 30.07.1980 O4 666 min (8-08) was recorded in the name of Trilok Nath subsequently which was mutated in the name of HarKishan Uttam vide mutation no. 816 of Tehsildar Mehruli and subsequently in name of RDG Estates Pvt. Ltd by mutation no. 2867 NT (HK) (Page 2414/59 of reply dated 02.06.2025)

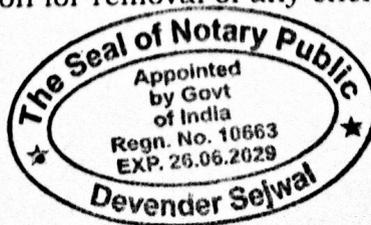
1. That, the chain of ownership depicted in form of flow chart of khasra no. 725 min, 729 min, 730 min, 848 min, 754 min, 961 min, 969 min, & 963 min is as follows :

Sr. NO.	Khasra No.	Annexure	Page No. (in reply dated 02.06.2025)
1.	725 min	A1	2360/5

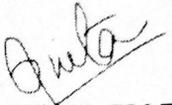


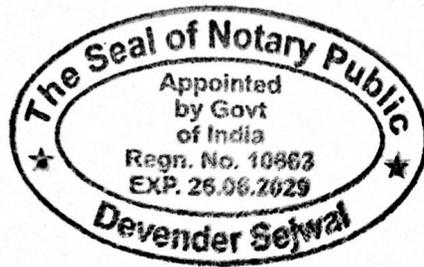
2	729 min	B1	2362/60
3	730 min	C1	2367/12
4	848 min	D1	2369/14
5	954 min	E1	2372/17
6	961min	F1	2377/22
7	963 min	G1	2383/28
8	969 min	H1	2386/31

2. That, amended compliance status/report in terms of order dated 17/10/2022, 06/09/2023 and 15/12/2023 was filed by then SDM Saket which was taken on record in order dated 20/08/2024 and status report on the behalf of Dy. Conservator of forest, South Forest Division, Department of forest & Wildlife, GNCT of Delhi was also taken on record in order dated 20/08/2024 wherein the forest department has submitted that forest land in khasra no. 963min, 969Min, 730 Min, 954 Min, 961Min, 725 Min and 729 Min of Bhati village is in the possession of forest department and any encroachment has been removed. It is therefore prayed that the revenue department has taken necessary action for encroachment removal and accordingly, forest department may take necessary future action for removal of any encroachment on forest land.



3. That, in keeping view of the above facts and circumstances the undersigned tendered unconditional apology for the delay caused in the present matter. It is also prayed before this Hon'ble Tribunal that the compliance report may be taken on record. Undersigned assures prompt and timely compliance of the order of this Hon'ble Tribunal in future.


(ANITA YADAV)
SDM (Saket)



ATTESTED

NOTARY PUBLIC

29 AUG 2025